

National Company Law Appellate Tribunal, New Delhi

Principal Bench

Company Appeal (AT) No. 52 of 2021

IN THE MATTER OF:

Richa Gupta & Ors.

...Appellants

Vs.

Hotel Zodiac Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. S. Reyaz, Advocate

For Respondent: Mr. Pradeep Kumar, Advocate for R1,2, and 3

ORDER

(Through Virtual Mode)

19.04.2021: Heard Learned Counsel for the Appellant. He submits that Learned Tribunal has dismissed the petition in limine without considering the allegations in the petition. Also heard on I.A. No. 762/2021 an application for condonation of delay.

Issue Notice.

Learned Counsel Shri Pradeep Kumar accepts notice on behalf of Respondent Nos. 1 to 3. He seeks and is allowed four weeks' time for filing reply of IA No. 762/2021.

IA No. 763/2021 an application has been filed under Rule 11 read with Rule 14 seeking exemption for filing clear true copy / translated copy of annexures is allowed.

....contd.

Let the matter be fixed for **orders on IA No. 762 of 2021 on 5th July, 2021.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

Ss/B